

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1036
TO BE ANSWERED ON 08.02.2019

CHILD WELFARE COMMITTEES

1036. SHRI JYOTIRADITYA M. SCINDIA:
KUMARI SUSHMITA DEV:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government is aware that a large number of children in shelter homes across the country are often left unsupervised, subjected to corporal punishment, given sub-standard food, devoid of medical or legal aid and languish for years without proper education or skill development;
- (b) if so, the facts and details in this regard;
- (c) whether a large number of shelter homes are not presenting children before the Child Welfare Committees or Juvenile Justice Boards as mandated by the Juvenile Justice Act; and
- (d) if so, the details thereof along with corrective measures taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) & (b): The Ministry of Women and Child Development conducted a national mapping exercise of Child Care Institutions (CCIs) in 2016, in order to ascertain whether CCIs being run by State Governments/UT Administrations under the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act), are in line with the standards mandated by the JJ Act and Juvenile Justice (Care and Protection of Children) Model Rules, 2016 framed thereunder and to institute corrective measures where required. The analysis showed that many CCIs are not providing appropriate facilities as prescribed under JJ Act, 2015 and JJ Model Rules, 2016 and some of them are also using forms of disciplining children which fall under the ambit of corporal punishment as defined under the JJ Act. The report is available at Ministry's website (<http://www.wcd.nic.in/>).
- (c) & (d): The primary responsibility of execution of the Juvenile Justice (Care and Protection of Children) Act, 2015 and Rules framed thereunder rests with the State/UTs. However reports regarding facilitation of illegal adoptions without presenting the children before Child Welfare Committee (CWC) by 'Nirmal Hriday' home run by Missionaries of Charity in Ranchi, Jharkhand came into the notice of Ministry. The Ministry requested the Chief Secretaries of all States/UTs to ensure linkage of Child Care Institutions with close by SAAs within a month and to ensure that all children are reflected in CARINGS. Further for speedy execution, the Chief Secretaries of all States/UTs were requested to publish this direction in the local newspaper to ensure compliance by the institutions within the stipulated period, failing which action may be taken against the non-complying institutions.
